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Title: Request the Central Government to expedite the disbursement of GST compensation to the State of Kerala.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Hon. Chairperson, Sir, thank you for giving me the opportunity to raise a very urgent matter of public importance regarding the State of Kerala.

During the implementation of the GST, the Central Government had promised to compensate all the States for the revenue shortfall. The State of Kerala, which is mostly consumerist in nature, has lend its support to the GST owing to this reason. However, the Central Government has reneged on its promise to disburse Rs. 1,600 crore to the State of Kerala.

This decision of the Central Government is highly condemnable and is a huge blow to the federal tenets which are enshrined in the Constitution. The Constitution Amendment Bill also guaranteed compensation to the States in the first five years of the GST rollout.

I request the Central Government to expedite the disbursement of the compensation to the State of Kerala then only the Government of Kerala can spend their daily expenditure.

The State of Kerala is now facing a serious financial crisis. So, the Government of Kerala is depending on these GST collections. But the Government of India has not taken any steps in this direction.

Through you, I would like to request the Government of India to disburse this GST amount immediately.

